

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4032 of 2020

Kishore Nayak @ Abhay Jee **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Abhay Kr. Chaturvedy, Advocate
For the State : Mr. Sanjay Kumar Srivastava, A.P.P.

02/29.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Abhay Kr. Chaturvedy, learned counsel for the petitioner and Mr. Sanjay Kumar Srivastava, learned A.P.P. for the State.

The petitioner is an accused in connection with Chandwa P.S. Case No. 75 of 2019, corresponding to G. R. Case No. 404 of 2019, S. T. No. 216 of 2019.

It has been alleged that the accused persons had purchased wine from the the shop of the informant but did not intend to make payment. They returned after twenty minutes and Anil Yadav had fired at the informant but he had a providential escape. He was thereafter assaulted and Rs. 40,000/- was taken out from his cash counter. The petitioner is not named in the First Information Report.

It appears that several of the co-accused persons have been granted bail by this Court in B.A. No. 10111 of 2019 and B.A. No. 9166 of 2019 and B.A. No. 7978 of 2019. The petitioner is in custody since 14.11.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sessions Judge, Latehar in connection with Chandwa P.S. Case No. 75 of 2019, corresponding to G. R. Case No. 404 of 2019, S. T. No. 216 of 2019.

(Rongon Mukhopadhyay, J.)